

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH COURT No. 1**

**SERVICE TAX MISCELLANEOUS APPLICATION NO. 50197 OF 2022
IN
SERVICE TAX APPEAL NO. 50842 OF 2017**

[Arising out of the Order-in-Appeal No. 561(AK) ST/JPR/2016 dated 11.01.2017 passed by Commissioner of Central Excise - Jaipur]

Kappa Internet Services Pvt Ltd.

Appellant

Vs.

Commissioner of Central Excise, Udaipur

Respondent

Appearance

Shri Vijay Kumar, Advocate for the appellant

Shri Radhe Tallo, Authorised Representative for the Respondent

CORAM:

HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Decision: 05/07/2022

FINAL ORDER NO. 50587/2022

JUSTICE DILIP GUPTA:

It is stated by the learned counsel appearing for the appellant that a certificate in form of Form-4 regarding full and final settlement of the dues has been issued. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**